

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2275  
TO BE ANSWERED ON 08.07.2019**

**IT AND ITES EMPLOYEES**

**2275. SHRI VENKATESH NETHA BORLAKUNTA:  
SHRIMATI VANGA GEETHA VISWANATH:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether IT and ITES employees in some States have launched an effort to form a trade union to protect unfair labour practices in the country;**
- (b) if so, the details thereof and the steps being taken by the Government to redress the grievances of such employees in future;**
- (c) the details of problems/grievances of ITES/IT employees where labour act violations took place;**
- (d) the steps being taken to solve their issues through union/forums in some States where such violations are reported; and**
- (e) the implementations of labour laws strictly for such employees in future?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a) to (e): "Labour" falls under the Concurrent List. As such Central and State Governments takes action in accordance with respective Labour Laws. Trade Unions are registered under the respective State law. Information relating to formation of Trade Unions in States and resolving of grievances/problems occurring in States and resolved through unions is not maintained centrally.**

**However, the office of Chief Labour Commissioner (Central) through its regional offices and State Labour Machineries conducts inspections from time to time and handles disputes/ complaints in their respective jurisdiction to protect the interest of workers including IT/ITES employees.**

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